

# महाराष्ट्र शासन राजपत्र

# असाधारण भाग आठ

वर्ष ४, अंक ३५]

गुरुवार, मे ३, २०१८/वैशाख १३, शके १९४०

[ पृष्ठे ३, किंमत : रुपये २७.००

### असाधारण क्रमांक ७६

## प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2018 (Mah. Ord. XII of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

[Translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2018 (Mah. Ord. XII of 2018), published under the authority of the Governor].

#### **CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT**

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 3rd May 2018.

#### MAHARASHTRA ORDINANCE No. XII OF 2018.

#### AN ORDINANCE

further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, of  $^{1964}$ . 1963, for the purposes hereinafter appearing ;

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:-

Short title and commencement.

- 1. (1) This Ordinance may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2018.
  - (2) It shall come into force at once.

Amendment of section 13 of Mah. XX

- 2. In section 13 of the Maharashtra Agricultural Produce Marketing Mah. XX (Development and Regulation) Act, 1963, in sub-section (1), for clause (b), the of 1964. following clause shall be substituted, namely:—
  - "(b) two shall be elected by traders and commission agents, holding licenses for not less than one month to operate as such in the market area and who have made transactions amounting at least ten thousand rupees, in such area;".

#### **STATEMENT**

The Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964), is enacted to develop and regulate the marketing of agricultural and certain other produce in market areas and markets including private markets and farmer consumer markets established therefor in the State, to confer powers upon the Market Committees constituted in connection with or acting for the purposes connected with such markets and to provide for the matters connected therewith.

- The Central Government and the State Government have been consistently trying to get better prices for agricultural produce of the farmers. For the purpose, more licenses have been issued to the traders for having healthy competition in the auction of agricultural produce. If all traders who have licenses get right to vote, the number of traders will increase and eventually increase in the number of trading merchant will help the farmers to get better prices for their agricultural produce. Section 13 of the said Act provides for the composition of the Market Committee. Clause (b) of sub-section (1) of the said section 13 provides that the two members shall be elected by traders and commission agent, holding licenses for not less than two years to operate as such in the market area. In view of the requirement of two years in the said clause (b), it is noticed that large number of traders and commission agents holding licenses to operate as such in the market area are excluded from electing their representatives. Therefore, it is considered expedient to amend the said clause (b) with a view to change the criteria for enabling all such traders and commission agents holding licenses for not less than one month to operate as such in the market area and who have made transactions amounting at least ten thousand rupees, in such area to elect their representatives on the Market Committee. Due to the elections to the number of Market Committees are required to be held in near future as per the recent amendments to the said Act, it is necessary to amend the said clause (b) of the said Act expeditiously.
- 3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 2nd May 2018.

CH. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

BIJAY KUMAR,
Additional Chief Secretary to Government.